

RATIFIED MINUTES OF MEETING No.16/17 OF NORMS COMMITTEE-I (DES-I SECTION) HELD ON 08.11.2016 ACTUALLY HELD ON 15.11.2016..

Please

- (i) In certain cases the decision of the Norms Committee refers to the Recommendations / Observations / Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned firm may go through the same and respond accordingly.
- (ii) **It is also informed that all applications/representations/reply to the Deficiency letters etc. may be sent to Shri Darshan Singh, Additional DGFT and Chairman, NC-I. The email address is: darshan.singh@nic.in and nc1.dgft@nic.in. All firms are also requested to mail/send their present valid email addresses so that correspondences can be made through email only.**

The meeting No. 16/17 of the Norms Committee (NC-I) for the licensing year 2016-2017 scheduled to be held on 08.11.2016 was actually held on 15.11.2016 under the Chairmanship of Sh. Darshan Singh, Additional Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2015-2020 / Handbook of Procedure Volume. The following Members of the Committee were present in the meeting: -

Sl.No	Name of the representatives & their Designation	Room No.	Telephone No.	Department
1.	Sh S.K. Jain, D.O.	428A	23063321 Extn.3318 23063166	DIPP, U.B.
2.	Sh. Kanwalinder Singh Sodhi, Asstt. Dir. (Mech)	736A	23063802 Extn.2459	DC(MSME),N.B.

I - The Committee considered the individual cases of the agenda of this meeting generated through the online system of NIC. The decisions taken thereon are as under:-

1	Case No.: 1/23/80-ALC2/2013	Party Name: APEX TEST TECHNOLOGIES,	Meet No/Date:16/80-ALC2/2016 08.11.2016	Status: Deferred
	HQ File :01/80/050/00427/AM14/	RLA File :07/24/040/00310/AM14/	Lic.No/Date:0710101331 17.01.2014	Defer Date: 20.12.2016
Decision: The Committee noted that the firm's reply dated 16.03.2015 sent to DEIT on 23.03.2015 followed by reminders on 24.06.2015; 20.07.2015, 11.09.2015, 28.12.2015 and 28.04.2016 to expedite comments. Case is deferred to 20.12.2016.				

2	Case No.: 4/3/80-ALC2/2014	Party Name: MOTHERSON SUMI SYSTEMS LTD.,	Meet No/Date:16/80-ALC2/2016 08.11.2016	Status: Deferred
	HQ File :01/80/050/00015/AM15/	RLA File :05/24/040/00454/AM14/	Lic.No/Date:0510380488 27.02.2014	Defer Date: 20.12.2016
Decision: The Committee noted that the firm's application has been sent to C&PC on 16.04.2014				

followed by reminders dated 03.06.2014, 08.10.2014, 12.11.2014, 27.01.2015 and 27.03.2015 for comments which is still awaited. Reminder to C&PC has been issued on 18.05.2015 and DO letter from Chairman to Joint Secretary; C&PC has been issued on 23.07.2015 and 29.12.2015 to expedite comments. Case is deferred to 20.12.2016.

Case No.:71/3/80-ALC2/2014	Party Name: AEROTO BOLDROCCHI INDIA PVT. LTD.,	Meet No/Date:16/80- ALC2/2016 08.11.2016	Status: Approved
HQ File :01/80/050/00082/AM15/	RLA File :04/24/040/00284/AM14/	Lic.No/Date:0410156176 12.03.2014	
3			
Decision: The committee decided to ratify the norms based upon the written recommendation of DIPP vide ID No. 12/91/2016-TSW/3 dated 15.11.2016 as under:-			
1. Net export weight of 12781 Kgs. may be specified with the quantity of export item. 2. Quantities of import items at Sl. No. 1 to 12 may be allowed on net to net basis with accountability clause. 3. Word "Relevant" may be prefixed with the description of import items at Sl. No. 13 to 17. 4. Quantities of import items at Sl. No. 13 to 17 may be allowed as 425 Kgs., 609 Kgs., 7905 Kgs., 2660 Kgs. & 810 Kgs. respectively as 1.05 Kgs./Kg. content in the export item.			
RA may take further necessary action accordingly.			

Case No.:72/3/80-ALC2/2014	Party Name: AEROTO BOLDROCCHI INDIA PVT. LTD.,	Meet No/Date:16/80- ALC2/2016 08.11.2016	Status: Approved
HQ File :01/80/050/00083/AM15/	RLA File :04/24/040/00289/AM14/	Lic.No/Date:0410156209 13.03.2014	
4			
Decision: The committee decided to ratify the norms based upon the written recommendation of DIPP vide ID No. 12/91/2016-TSW/4 dated 15.11.2016 as under:-			
1. Net export weight of export items at Sl. No. 1 & 2 put together may be specified as 125054 Kgs. 2. Quantities of import items at Sl. No. 1, 2 & 14 to 20 may be allowed on net to net basis with accountability clause. 3. Word "Relevant" may be prefixed with the description of import items at Sl. No. 3 to 13 & 21. 4. Quantities of import items at Sl. No. 3 to 8 may be allowed as 0.691 MT, 2.121 MT, 2.121 MT, 41.013 MT, 0.390 MT & 3.585 MT respectively as 1.05 Kgs./Kg. content in the export items. 5. Quantities of import items at Sl. No. 9 to 13 & 21 may be allowed as 1.071 MT, 0.312 MT, 0.626 MT, 2.268 MT, 0.378 MT & 5.733 MT respectively as 1.05 Kgs./Kg. content in the export items.			
RA may take further necessary action accordingly.			

5			
Case No.:21/24/80-ALC2/2014	Party Name: THERMAX BABCOCK & WILCOX ENERGY SOLUTIONS PVT. LTD	Meet No/Date:16/80- ALC2/2016 08.11.2016	Status: Deferred

HQ File :01/80/050/00566/AM15/	RLA File :31/83/040/00168/AM15/	Lic.No/Date:3110065036 10.11.2014	Defer Date: 20.12.2016
Decision: The committee noted that the firm's reply dated 19.11.2015 has been sent to DHI on 27.11.2015 for comments. Case is deferred to 20.12.2016			

Case No.:4/21/80-ALC2/2014	Party Name: ZENITH PRECISION PVT LTD .,	Meet No/Date:16/80- ALC2/2016 08.11.2016	Status: Deferred
6 HQ File :01/80/050/00480/AM15/	RLA File :07/24/040/00297/AM15/	Lic.No/Date:0710107058 26.11.2014	Defer Date: 20.12.2016
Decision: The committee noted that the firm's application has been sent to MSME on 18.12.2015 for comments. Case is deferred to 20.12.2016.			

Case No.:3/21/80-ALC2/2014	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:16/80- ALC2/2016 08.11.2016	Status: Deferred
7 HQ File :01/80/050/00479/AM15/	RLA File :05/23/040/00392/AM15/	Lic.No/Date:0510392239 02.12.2014	Defer Date: 20.12.2016
Decision: The committee noted that the firm's reply dated 21.09.2015 has been sent to DHI on 27.11.2015 for comments. Case is deferred to 20.12.2016.			

Case No.:41/24/80-ALC2/2014	Party Name: POLY MEDICURE LTD.	Meet No/Date:16/80- ALC2/2016 08.11.2016	Status: Approved
8 HQ File :01/80/050/00586/AM15/	RLA File :05/24/040/00394/AM15/	Lic.No/Date:0510392394 12.12.2014	
Decision: The committee decided to ratify the norms in line with their earlier AA No.0510224457 dated 25.07.2008 as under:- Import Item No.1: net + 2%. Import Item No.2, 3 and 4: 1.05 Kg/Kg. content in Export Product. Item No.5, 6, 7, 8 and 9: 1.06 Kg/Kg. content in Export Product. Item No.10 & 11: As per packing policy. RA may take further necessary action accordingly.			

Case No.:42/24/80-ALC2/2014	Party Name: POLY MEDICURE LTD.	Meet No/Date:16/80- ALC2/2016 08.11.2016	Status: Approved
9 HQ File :01/80/050/00587/AM15/	RLA File :05/24/040/00407/AM15/	Lic.No/Date:0510392395 12.12.2014	
Decision: The committee decided to ratify the norms in line with their earlier AA No.0510224457 dated 25.07.2008 as under:- Import Item No.1: net + 2%. Import Item No.2, 3 and 4: 1.05 Kg/Kg. content in Export Product. Item No.5 & 6: As per packing policy. RA may take further necessary action accordingly.			

10	Case No.: 52/24/80-ALC2/2014	Party Name: STERICAT GUTSTRINGS PVT. LTD.	Meet No/Date:16/80- ALC2/2016 08.11.2016	Status: Deferred
	HQ File :01/80/050/00597/AM15/	RLA File :05/24/040/00414/AM15/	Lic.No/Date:0510392401 12.12.2014	Defer Date: 20.12.2016
Decision: The committee noted that the firm's reply dated 13.01.2016 has been sent to C&PC on 20.01.2016 for comments. Case is deferred to 20.12.2016.				

11	Case No.: 37/24/80-ALC2/2014	Party Name: POLY MEDICURE LTD.	Meet No/Date:16/80- ALC2/2016 08.11.2016	Status: Approved
	HQ File :01/80/050/00582/AM15/	RLA File :05/24/040/00426/AM15/	Lic.No/Date:0510392490 19.12.2014	
Decision: The committee decided to ratify the norms in line with their earlier AA No.0510390116 dated 05.08.2014 as under:- Import Item No.1 to 5: 1.05 Kg/Kg. content in EP. Import Item No.6 to 12: Net + 2%. Item No.13 & 14: As per packing policy. RA may take further necessary action accordingly.				

12	Case No.: 43/24/80-ALC2/2014	Party Name: MOTHERSON SUMI SYSTEMS LTD.,	Meet No/Date:16/80- ALC2/2016 08.11.2016	Status: Deferred
	HQ File :01/80/050/00588/AM15/	RLA File :05/24/040/00447/AM15/	Lic.No/Date:0510392573 24.12.2014	Defer Date: 20.12.2016
Decision: The Committee noted that the firm's application has been sent to C&PC on 11.02.2015 followed by reminder on 18.05.2015, DO letters dated 23.07.2015 and 29.12.2015 to expedite comments. Case is deferred to 20.12.2016.				

13	Case No.: 9/27/80-ALC2/2014	Party Name: KINECO KAMAN COMPOSITES - INDIA PVT LTD	Meet No/Date:16/80- ALC2/2016 08.11.2016	Status: Deferred
	HQ File :01/80/050/00634/AM15/	RLA File :17/24/040/00180/AM15/	Lic.No/Date:1710006043 30.01.2015	Defer Date: 20.12.2016
Decision: The committee noted that the firm's reply dated 14.06.2016 has been sent to C&PC on 08.07.2016 for comments. Case is deferred to 20.12.2016.				

14	Case No.: 62/3/80-ALC2/2015	Party Name: L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:16/80- ALC2/2016 08.11.2016	Status: Deferred
	HQ File :01/80/050/00062/AM16/	RLA File :03/95/040/00743/AM15/	Lic.No/Date:0310793788 11.02.2015	Defer Date: 20.12.2016
Decision: The Committee noted that the firm's reply dated 07.04.2016 sent to DHI on 12.04.2016 for comments. Case is deferred to 20.12.2016.				

15	Case No.: 58/27/80-ALC2/2014	Party Name: POLY MEDICURE LTD.	Meet No/Date:16/80- ALC2/2016	Status: Deferred
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		08.11.2016	
HQ File :01/80/050/00683/AM15/	RLA File :05/24/040/00536/AM15/	Lic.No/Date:0510393179 12.02.2015	Defer Date: 20.12.2016
Decision: The Committee noted that the firm's application has been sent to C&PC on 11.02.2015 followed by reminder on 18.05.2015, DO letters dated 23.07.2015 and 29.12.2015 to expedite comments. Case is deferred to 20.12.2016.			

	Case No.:17/27/80-ALC2/2014	Party Name: DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date:16/80-ALC2/2016 08.11.2016	Status: Deferred
16	HQ File :01/80/050/00642/AM15/	RLA File :07/24/040/00422/AM15/	Lic.No/Date:0710107705 25.02.2015	Defer Date: 20.12.2016
The committee noted that the firm's reply dated 12.02.2016 has been sent to MSME on 18.02.2016 for examination and comments. Case is deferred to 20.12.2016.				

	Case No.:35/3/80-ALC2/2015	Party Name: TERUMO PENPOL LIMITED	Meet No/Date:16/80-ALC2/2016 08.11.2016	Status: Deferred
17	HQ File :01/80/050/00035/AM16/	RLA File :53/24/040/00018/AM15/	Lic.No/Date:5310018479 17.03.2015	Defer Date: 20.12.2016
Decision: The Committee noted that the firm's application has been sent to C&PC on 11.02.2015 followed by reminder on 18.05.2015, DO letters dated 23.07.2015 and 29.12.2015 to expedite comments. Case is deferred to 20.12.2016.				

	Case No.:20/3/80-ALC2/2015	Party Name: AUTOMAT IRRIGATION PVT. LTD.	Meet No/Date:16/80-ALC2/2016 08.11.2016	Status: Deferred
18	HQ File :01/80/050/00020/AM16/	RLA File :05/23/040/00580/AM15/	Lic.No/Date:0510393719 24.03.2015	Defer Date: 20.12.2016
The Committee noted that the firm's application has been sent to C&PC on 11.02.2015 followed by reminder on 18.05.2015, DO letters dated 23.07.2015 and 29.12.2015 to expedite comments. Case is deferred to 20.12.2016.				

	Case No.:8/9/80-ALC2/2015	Party Name: SOPLAR INDIA PVT.LTD,	Meet No/Date:16/80-ALC2/2016 08.11.2016	Status: Deferred
19	HQ File :01/80/050/00193/AM16/	RLA File :07/21/040/01140/AM15/	Lic.No/Date:0710107912 24.03.2015	Defer Date: 20.12.2016
Decision: The Committee noted that the firm's reply dated 26.01.2016 has been sent to MSME on 22.02.2016 for comments. As requested by MSME copy of the reply again sent to them on 03.06.2016. Case is deferred to 20.12.2016.				

	Case No.:46/3/80-ALC2/2015	Party Name: DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date:16/80-ALC2/2016 08.11.2016	Status: Deferred
20	HQ File :01/80/050/00046/AM16/	RLA File :07/24/040/00462/AM15/	Lic.No/Date:0710107930 25.03.2015	Defer Date: 20.12.2016
Decision: The Committee noted that the firm's reply dated 15.03.2016 has been sent to MSME on 18.03.2016 for comments. Case is deferred to 20.12.2016.				

21	Case No.: 65/3/80-ALC2/2015	Party Name: PROMAC ENGINEERING INDUSTRIES LIMITED,	Meet No/Date:16/80-ALC2/2016 08.11.2016	Status: Deferred
	HQ File :01/80/050/00065/AM16/	RLA File :07/24/040/00473/AM15/	Lic.No/Date:0710107942 26.03.2015	Defer Date: 20.12.2016
Decision: The Committee noted that the firm's reply dated 22.03.2016 has been sent to DHI on 28.03.2016 for comments. Case is deferred to 20.12.2016.				

22	Case No.: 21/3/80-ALC2/2015	Party Name: INTERPUMP HYDRAULICS INDIA PVT. LTD.,	Meet No/Date:16/80-ALC2/2016 08.11.2016	Status: Deferred
	HQ File :01/80/050/00021/AM16/	RLA File :04/24/040/00331/AM15/	Lic.No/Date:0410160379 01.04.2015	Defer Date: 20.12.2016
Decision: The Committee noted that the firm's reply dated 11.08.2016 sent through email has been forwarded to MSME through email for examination and comments. Case is deferred to 20.12.2016.				

23	Case No.: 12/9/80-ALC2/2015	Party Name: NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:16/80-ALC2/2016 08.11.2016	Status: Deferred
	HQ File :01/80/050/00197/AM16/	RLA File :34/24/040/00263/AM15/	Lic.No/Date:3410041122 06.04.2015	Defer Date: 20.12.2016
Decision: The Committee noted that the firm's reply dated 10.08.2016 has been sent to MSME (Chemical) on 22.08.2016 for comments. Case is deferred to 20.12.2016.				

24	Case No.: 4/9/80-ALC2/2015	Party Name: INTERPUMP HYDRAULICS INDIA PVT. LTD.,	Meet No/Date:16/80-ALC2/2016 08.11.2016	Status: Approved
	HQ File :01/80/050/00189/AM16/	RLA File :04/24/040/00053/AM16/	Lic.No/Date:0410160639 05.06.2015	
Decision: The committee decided to ratify the norms based upon the written recommendation of DC(MSME) vide UO Note No.30(114)/15-ME dated 07.11.2016 (copy to be sent to the firm & RA). RA may take further necessary action accordingly.				

25	Case No.: 5/9/80-ALC2/2015	Party Name: INTERPUMP HYDRAULICS INDIA PVT. LTD.,	Meet No/Date:16/80-ALC2/2016 08.11.2016	Status: Deferred
	HQ File :01/80/050/00190/AM16/	RLA File :04/24/040/00051/AM16/	Lic.No/Date:0410160643 05.06.2015	Defer Date: 20.12.2016
Decision: The Committee noted that the firm's reply dated 11.08.2016 sent through email has been forwarded to MSME through email for examination and comments. Case is deferred to 20.12.2016.				

26	Case No.: 11/16/80-ALC2/2016	Party Name: PLANSEE INDIA HIGH PERFORMANCE	Meet No/Date:16/80-ALC2/2016	Status: Deferred
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	MATERIALS PVT LTD	08.11.2016	
HQ File :01/80/050/00386/AM17/	RLA File :07/24/040/00089/AM16/	Lic.No/Date:0710108727 15.09.2015	Defer Date: 20.12.2016
Decision: The Committee noted that DIPP vide UO No.12/91/2016-TSW/26 dated 15/11/2016 has raised deficiency in the firm's application and decided to send it to the firm to furnish reply:- 1. Information in respect of Sl. No. 3, 4 & 11 of Standard Deficiency Format. 2. Sale price of Tungsten, Molybdenum and Tantalum scrap generated during the manufacturing process supported by documentary evidence like copies of sale invoices. Case is deferred to 20.12.2016.			

27	Case No.:20/16/80-ALC2/2016	Party Name: PLANSEE INDIA HIGH PERFORMANCE MATERIALS PVT LTD	Meet No/Date:16/80- ALC2/2016 08.11.2016	Status: Deferred
	HQ File :01/80/050/00395/AM17/	RLA File :07/24/040/00088/AM16/	Lic.No/Date:0710108728 15.09.2015	Defer Date: 20.12.2016
Decision: The Committee noted that hard copy of the firm's application has been not been received and decided to send reminder to the firm and RA to forward 4 sets of application to DGFT HQ for consideration of the case. Case is deferred to 20.12.2016.				

28	Case No.:57/2/80-ALC2/2016	Party Name: POLY MEDICURE LTD.	Meet No/Date:16/80- ALC2/2016 08.11.2016	Status: Approved
	HQ File :01/80/050/00060/AM17/	RLA File :05/24/040/00297/AM16/	Lic.No/Date:0510395736 24.09.2015	
Decision: The committee decided to ratify the norms in line with their earlier AA No.0510354168 dated 14.05.2013 as under:- Import item No.1 to 8:- Net + 2% Import item No.9 to 13:- On repeat basis as per AA No. 0510354168 dated 14.05.2013. Import item No.14 to 16 & 18 and 19:- 1.05 Kg./Kg content in export product. Import item No.17:- As applied being 0.05% of FOB value of exports. Import item No.20 & 21:- As per packing policy. RA may take further necessary action accordingly.				

29	Case No.:17/16/80-ALC2/2015	Party Name: POLY MEDICURE LTD.	Meet No/Date:16/80- ALC2/2016 08.11.2016	Status: Approved
	HQ File :01/80/050/00302/AM16/	RLA File :05/24/040/00305/AM16/	Lic.No/Date:0510396006 21.10.2015	
Decision: The committee decided to ratify the norms in line with their earlier AA No.0510390116 dated 05.08.2014 as under:- Import item No.1, 2 and 4 to 7:- Net + 2% Import item No.3, 13, 14, 16 and 17:- 1.05 Kg./Kg content in export product. Import item No.8 to 12:- On repeat basis as per AA No. 0510390116 dated 05.08.2014. Import item No.15:- As applied being 0.062% of FOB value of exports. Import item No.18 & 19:- As per packing policy.				

RA may take further necessary action accordingly.

30	Case No.:16/16/80-ALC2/2016	Party Name: VEE KAY VIKRAM & CO LLP	Meet No/Date:16/80- ALC2/2016 08.11.2016	Status: Deferred
	HQ File :01/80/050/00391/AM17/	RLA File :08/24/040/00308/AM16/	Lic.No/Date:0810136711 11.12.2015	Defer Date: 20.12.2016
	Decision: The Committee noted that application of the firm was earlier sent to DIPP on 02.11.2015 for comments. However, DIPP has informed that the case pertains to MSME. Accordingly, NC decided to send the case to MSME for examination and comments. Case is deferred to 20.12.2016.			

31	Case No.:24/2/80-ALC2/2016	Party Name: POLY MEDICURE LTD.	Meet No/Date:16/80- ALC2/2016 08.11.2016	Status: Approved
	HQ File :01/80/050/00027/AM17/	RLA File :05/24/040/00421/AM16/	Lic.No/Date:0510396625 16.12.2015	
	Decision: The committee decided to ratify the norms in line with their earlier AA No.0510380665 dated 03.03.2014 as under:- Import item No.1 to 5 and 12:- 1.05 Kg./Kg content in export product. Import item No.6 to 10:- 1.06 Kg./Kg content in export product. Import item No.11 and 13:- Net + 2% Import item No.14 & 15:- As per packing policy. RA may take further necessary action accordingly.			

32	Case No.:4/25/80-ALC2/2015	Party Name: POLY MEDICURE LTD.	Meet No/Date:16/80- ALC2/2016 08.11.2016	Status: Approved
	HQ File :01/80/050/00444/AM16/	RLA File :05/24/040/00504/AM16/	Lic.No/Date:0510397355 19.01.2016	
	Decision: The committee decided to ratify the norms in line with their earlier AA No.0510322342 dated 17.04.2012 as under:- Import item No.1 to 5:- Net + 2% Import item No.6, 7 and 11 to 15:- On repeat basis as per AA No. 0510322342 dated 17.04.2012. Import item No.8 and 10:- 1.05 Kg./Kg content in export product. Import item No.9:- As applied being 0.29% of FOB value of exports. Import item No.16 & 17:- As per packing policy. RA may take further necessary action accordingly.			

33	Case No.:6/16/80-ALC2/2016	Party Name: PLANSEE INDIA HIGH PERFORMANCE MATERIALS PVT LTD	Meet No/Date:16/80- ALC2/2016 08.11.2016	Status: Deferred
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	HQ File :01/80/050/00381/AM17/	RLA File :07/24/040/00123/AM15/	Lic.No/Date:0710109348 03.02.2016	Defer Date: 20.12.2016
	Decision: The Committee noted that DIPP vide UO No.12/91/2016-TSW/33 dated 15/11/2016 has raised deficiency in the firm's application and decided to send it to the firm to furnish reply:- 1. Information in respect of Sl. No. 3, 4, 5 & 11 of Standard Deficiency Format. 2. Sale price of Tungsten and Tantalum scrap generated during the manufacturing process supported by documentary evidence like copies of sale invoices. Case is deferred to 20.12.2016.			
	Case No.:62/2/80-ALC2/2016	Party Name: POLY MEDICURE LTD.	Meet No/Date:16/80- ALC2/2016 08.11.2016	Status: Deferred
34	HQ File :01/80/050/00065/AM17/	RLA File :05/24/040/00551/AM16/	Lic.No/Date:0510397556 10.02.2016	Defer Date: 20.12.2016
	Decision: The Committee noted that the firm's application has been sent to C&PC on 26.04.2016 for examination and comments. Case is deferred to 20.12.2016.			
	Case No.:20/7/80-ALC2/2016	Party Name: POLYCAB WIRES PVT.LTD.	Meet No/Date:16/80- ALC2/2016 08.11.2016	Status: Deferred
35	HQ File :01/80/050/00241/AM17/	RLA File :03/95/040/00834/AM16/	Lic.No/Date:0310802488 11.02.2016	Defer Date: 20.12.2016
	Decision: The Committee noted that the firm's reply dated 13.09.2016 has been sent to DEIT on 26.10.2016 for examination and comments. Case is deferred to 20.12.2016.			
	Case No.:9/7/80-ALC2/2016	Party Name: ENERTECH ENGINEERING PVT LTD	Meet No/Date:16/80- ALC2/2016 08.11.2016	Status: Deferred
36	HQ File :01/80/050/00230/AM17/	RLA File :09/24/040/00672/AM16/	Lic.No/Date:0910063255 12.02.2016	Defer Date: 20.12.2016
	Decision: The Committee noted that the firm's application has been forwarded to MSME on 29.06.2016 for comments. Case is deferred to 20.12.2016.			
	Case No.:11/7/80-ALC2/2016	Party Name: NUCON AEROSPACE PVT LTD	Meet No/Date:16/80- ALC2/2016 08.11.2016	Status: Rejected
37	HQ File :01/80/050/00232/AM17/	RLA File :09/24/040/00717/AM16/	Lic.No/Date:0910063349 02.03.2016	
	Decision: The Committee noted that the firm has not replied to the deficiency (raised by MSME vide UO Note No.TL-13024/119/2016-MMM&A dated 12.08.2016) letter sent to them on 30.08.2016 and final reminder on 18.10.2016 and decided to reject the case with direction to the firm to pay applicable custom duty with interest for EODC.			
	RA may take further necessary action accordingly.			
38	Case No.:19/7/80-ALC2/2016	Party Name: ARCELOR MITTAL DHAMM	Meet No/Date:16/80- ALC2/2016	Status: Deferred

	PROCESSING PVT. LTD.	08.11.2016	
HQ File :01/80/050/00240/AM17/	RLA File :04/24/040/00258/AM16/	Lic.No/Date:0410161720 18.03.2016	Defer Date: 20.12.2016
Decision: The Committee noted that DIPP representative present in the meeting has raised deficiency in the firm's application as under and decided to send it to the firm to furnish reply:- "Sl. No. 4, 5 & 11 of Standard Deficiency Format (Export Product wise)". Case is deferred to 20.12.2016.			

39	Case No.:5/16/80-ALC2/2016	Party Name: HANNING MOTORS INDIA P LTD	Meet No/Date:16/80- ALC2/2016 08.11.2016	Status: Deferred
	HQ File :01/80/050/00380/AM17/	RLA File :34/24/040/00343/AM16/	Lic.No/Date:3410041994 21.03.2016	Defer Date: 20.12.2016
Decision: The Committee noted that application of the firm was earlier sent to MSME for comments. However, MSME has informed that the case pertains to DIPP. Accordingly, NC decided to send the case to DIPP for examination and comments. Case is deferred to 20.12.2016.				

40	Case No.:15/7/80-ALC2/2016	Party Name: ANUPAM INDUSTRIES LTD	Meet No/Date:16/80- ALC2/2016 08.11.2016	Status: Rejected
	HQ File :01/80/050/00236/AM17/	RLA File :34/21/040/00609/AM16/	Lic.No/Date:3410042002 23.03.2016	
Decision: The Committee noted that the firm has not replied to the deficiency (raised by DHI vide UO Note No.3(71)/16-TSW(B) dated 13.07.2016) letter sent to them on 30.08.2016 and final reminder on 18.10.2016 and decided to reject the case with direction to the firm to pay applicable custom duty with interest for EODC. RA may take further necessary action accordingly.				

41	Case No.:5/13/80-ALC2/2016	Party Name: ROTHE ERDE INDIA PRIVATE LIMITED	Meet No/Date:16/80- ALC2/2016 08.11.2016	Status: Approved
	HQ File :01/80/050/00346/AM17/	RLA File :31/83/040/00190/AM16/	Lic.No/Date:3110066088 23.03.2016	
Decision: The committee decided to ratify the norms based upon the written recommendation of DIPP vide ID No. 12/91/2016-TSW/41 dated 15.11.2016 as under:-				
1. Net export weight of 161.424 MT may be specified with the quantity of export item. 2. Quantity of import item at Sl.No.1 may be allowed as 57 Nos. on net to net basis. However, duty free weight of this item may be allowed as 103.68 MT as 1.338 Kgs./Kg. content in export item after taking 20 % recovery. 3. Quantity of import item at Sl.No.2 may be allowed as 57 Nos. on net to net basis. However, duty free weight of this item may be allowed as 111.64 MT as 1.573 Kgs./Kg. content in export item after taking 20 % recovery. 4. Quantities of import items at Sl. No. 3 to 12 may be allowed on net to net basis				

- with accountability clause.
5. Quantity of import item at Sl. No. 13 may be allowed on net to net basis as claimed by the firm.

RA may take further necessary action accordingly.

42	Case No.: 8/1/80-ALC2/2016	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:16/80-ALC2/2016 08.11.2016	Status: Deferred
	HQ File :01/80/050/00466/AM16/	RLA File :09/24/040/00736/AM16/	Lic.No/Date:0910063457 29.03.2016	Defer Date: 20.12.2016
Decision: The Committee noted that the firm's additional information dated 08.11.2016 sent to DHI on 09.11.2016 for examination and comments. Case is deferred to 20.12.2016.				

43	Case No.: 16/7/80-ALC2/2016	Party Name: DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:16/80-ALC2/2016 08.11.2016	Status: Approved
	HQ File :01/80/050/00237/AM17/	RLA File :05/23/040/00025/AM17/	Lic.No/Date:0510398324 27.04.2016	
Decision: The committee decided to ratify the norms based upon the written recommendation of DHI vide UO dated 15.11.2016 (Copy to be sent to the firm and RA).				
RA may take further necessary action accordingly.				

44	Case No.: 2/13/80-ALC2/2016	Party Name: ZENITH PRECISION PVT LTD.,	Meet No/Date:16/80-ALC2/2016 08.11.2016	Status: Deferred
	HQ File :01/80/050/00343/AM17/	RLA File :07/24/040/00044/AM17/	Lic.No/Date:0710109739 29.04.2016	Defer Date: 20.12.2016
Decision: The Committee noted that the firm's application has been forwarded to MSME on 20.09.2016 for comments. Case is deferred to 20.12.2016.				

45	Case No.: 3/7/80-ALC2/2016	Party Name: MAHIMA UDYOG	Meet No/Date:16/80-ALC2/2016 08.11.2016	Status: Deferred
	HQ File :01/80/050/00224/AM17/	RLA File :05/24/040/00037/AM17/	Lic.No/Date:0510398362 03.05.2016	Defer Date: 20.12.2016
Decision: The Committee noted that the firm's application has been forwarded to DIPP on 08.11.2016 for comments. Case is deferred to 20.12.2016.				

46	Case No.: 2/7/80-ALC2/2016	Party Name: TEMA INDIA LIMITED	Meet No/Date:16/80-ALC2/2016 08.11.2016	Status: Deferred
	HQ File :01/80/050/00223/AM17/	RLA File :03/95/040/00743/AM16/	Lic.No/Date:0310804703 16.05.2016	Defer Date: 20.12.2016
Decision: The committee noted that the firm and RA were reminded through email dated 18.07.2016, 30.08.2016 and 14.10.2016 to forward 4 sets of hard copy of the application of the firm for consideration of the case and decided to send final reminder to send the same failing which the case will be closed on the part of DGFT HQ. Case is deferred to 20.12.2016.				

47	Case No.:4/7/80-ALC2/2016	Party Name: THERMAX BABCOCK & WILCOX ENERGY SOLUTIONS PVT. LTD	Meet No/Date:16/80- ALC2/2016 08.11.2016	Status: Deferred
	HQ File :01/80/050/00225/AM17/	RLA File :31/83/040/00009/AM17/	Lic.No/Date:3110066146 16.05.2016	Defer Date: 20.12.2016
Decision: The Committee noted that the firm's reply dated 20.10.2016 has been sent to DHI on 24.10.2016 for comments. Case is deferred to 20.12.2016.				

48	Case No.:12/7/80-ALC2/2016	Party Name: HONDA TRADING CORPORATION INDIA PVT. LTD.	Meet No/Date:16/80- ALC2/2016 08.11.2016	Status: Deferred
	HQ File :01/80/050/00233/AM17/	RLA File :05/23/040/00053/AM17/	Lic.No/Date:0510398531 17.05.2016	Defer Date: 20.12.2016
Decision: The Committee noted that the firm's application has been forwarded to MSME on 24.06.2016 for comments. Case is deferred to 20.12.2016.				

49	Case No.:10/7/80-ALC2/2016	Party Name: OMEGA SEPARATIONS INDIA PRIVATE LIMITED	Meet No/Date:16/80- ALC2/2016 08.11.2016	Status: Deferred
	HQ File :01/80/050/00231/AM17/	RLA File :32/24/040/00004/AM17/	Lic.No/Date:3210077894 18.05.2016	Defer Date: 20.12.2016
Decision: Decision: The Committee noted that the firm's application has been forwarded to MSME on 24.06.2016 for comments. Case is deferred to 20.12.2016.				

50	Case No.:5/7/80-ALC2/2016	Party Name: FABTECH PROJECTS & ENGINEERS LTD	Meet No/Date:16/80- ALC2/2016 08.11.2016	Status: Rejected
	HQ File :01/80/050/00226/AM17/	RLA File :31/83/040/00015/AM17/	Lic.No/Date:3110066155 20.05.2016	
Decision: The Committee noted that the firm has not replied to the deficiency (raised by DIPP vide UO Note No.12/69/2016-TSW/73 dated 16.08.2016) letter sent to them on 30.08.2016 and final reminder on 18.10.2016 and decided to reject the case with direction to the firm to pay applicable custom duty with interest for EODC. RA may take further necessary action accordingly.				

51	Case No.:23/7/80-ALC2/2016	Party Name: UNDERCARRIAGE AND TRACTOR PARTS PVT.LTD.	Meet No/Date:16/80- ALC2/2016 08.11.2016	Status: Deferred
	HQ File :01/80/050/00244/AM17/	RLA File :03/95/040/00131/AM17/	Lic.No/Date:0310804858 20.05.2016	Defer Date: 20.12.2016
Decision: The Committee noted that the firm's application has been forwarded to MSME on 24.06.2016 for comments. Case is deferred to 20.12.2016.				

52	Case No.:13/7/80-ALC2/2016	Party Name: ANGIPLAST PRIVATE LIMITED	Meet No/Date:16/80- ALC2/2016 08.11.2016	Status: Deferred
	HQ File	RLA File	Lic.No/Date:0810137979	Defer Date:

:01/80/050/00234/AM17/	:08/24/040/00057/AM17/	25.05.2016	20.12.2016
Decision: The Committee noted that the firm's reply dated 26.09.2016 has been sent to MSME (Chemical) on 03.10.2016 for comments. Case is deferred to 20.12.2016.			

Case No.: 3/16/80-ALC2/2016	Party Name: GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:16/80-ALC2/2016 08.11.2016	Status: Approved
HQ File :01/80/050/00378/AM17/	RLA File :03/94/040/00138/AM17/	Lic.No/Date:0310805040 31.05.2016	
Decision: The committee decided to ratify the norms based upon the written recommendation of DIPP vide ID No. 12/91/2016-TSW/53 dated 15.11.2016 as under:- - Net Empty weight of each export item at Sl. No. 1 to 8 may be specified as 49.558 MT. - Word "Relevant" may be prefixed with the description of import items at Sl. No. 1 to 4. - Quantity of import item at Sl. No. 1 may be allowed as applied for i.e. 42248 Kgs. as 1.03 Kgs./kg. content in export items. - Quantity of import item at Sl. No. 2 may be allowed as applied for i.e. 23968 Kgs. as 1.03 Kgs./kg. content in export items. - Quantity of import item at Sl. No. 3 may be allowed as 72295 Kgs. as 1.05 Kgs./kg. content in export items . - Words "Size: 25.4 mm OD x 2.11 Thk(min)" may be suffixed with the description of import item at Sl. No. 4. - Quantity of import item at Sl. No. 4 may be allowed as 118026 Kgs. (85617 Mtrs.) inclusive of 2 % wastage. - Quantity of import item at Sl. No. 5 may be allowed as 40 Nos. on net to net basis. Duty free weight of this item may be allowed as 85218 Kgs. as 1.121 Kgs./kg. content in export items after taking 20 % recovery from scrap. - Quantity of import item at Sl. No. 6 may be allowed as 32 Nos. on net to net basis. Duty free weight of this item may be allowed as 61195 Kgs. as 1.387 Kgs./kg. content in export items after taking 20 % recovery from scrap - Quantities of import items at Sl. No. 7, 8 & 9 (welding consumables) may be allowed as 1544 Kg each. - Quantities of import items at Sl. No. 10 & 11 (welding consumables) may be allowed as applied for i.e. 4648 Kgs. each. - Quantity of import item at Sl. No. 12 may be allowed as 6395 Kgs. (456 Nos.) on net to net basis RA may take further necessary action accordingly.			

Case No.: 4/16/80-ALC2/2016	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:16/80-ALC2/2016 08.11.2016	Status: Approved
HQ File :01/80/050/00379/AM17/	RLA File :03/94/040/00146/AM17/	Lic.No/Date:0310805057 31.05.2016	
Decision: The committee decided to ratify the norms based upon the written recommendation of DIPP vide ID No. 12/91/2016-TSW/54 dated 15.11.2016 as under:- - Net Empty weight of each export item at Sl. No. 1 to 8 may be specified as 49.092 MT. - Word "Relevant" may be prefixed with the description of import items at Sl. No. 1 to 5. - Quantity of import item at Sl. No. 1 may be allowed as applied for i.e. 24832 Kgs. as 1.03 Kgs./kg. content in export items. - Quantity of import item at Sl. No. 2 may be allowed as applied for i.e. 16896 Kgs. as 1.03 Kgs./kg content in export items. - Quantity of import item at Sl. No. 3 may be allowed as applied for i.e. 70544 Kgs. as 1.048 Kgs./kg			

- content in export items .
6. Quantity of import item at Sl. No. 4 may be allowed as applied for i.e. 7400 Kgs. as 1.03 Kgs./kg content in export items.
 7. Words " Size: 25.4 mm OD x 2.11 Thk(min)" may be suffixed with the description of import item a Sl. No. 5.
 8. Quantity of import item at Sl. No. 5 may be allowed as 115819 Kgs.(85617 Mtrs.) inclusive of 2 % wastage.
 9. Quantity of import item at Sl. No. 6 may be allowed as 40 Nos. on net to net basis. Duty free weigh of this item may be allowed as 84068 Kgs. as 1.116 Kgs./kg. content in export items after taking 2 % recovery from scrap.
 10. Quantity of import item at Sl. No. 7 may be allowed as 32 Nos. on net to net basis. Duty free weigh of this item may be allowed as 62630 Kgs. as 1.402 Kgs./kg. content in export items after taking 2 % recovery from scrap.
 - Quantities of import items at Sl. No. 8, 9 & 10 (welding consumables) may be allowed as 1360 Kg each.
 12. Quantities of import items at Sl. No. 11& 12 (welding consumables) may be allowed as applied fo i.e. 4720 Kgs. each.
 13. Quantity of import item at Sl. No. 13 may be allowed as 6752 Kgs. (456 Nos.) on net to net basis.

RA may take further necessary action accordingly.

55	Case No.:2/16/80-ALC2/2016	Party Name: GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:16/80-ALC2/2016 08.11.2016	Status: Deferred
	HQ File :01/80/050/00377/AM17/	RLA File :03/94/040/00126/AM17/	Lic.No/Date:0310805120 01.06.2016	Defer Date: 20.12.2016
Decision: The Committee noted that the firm's application has been forwarded to DIPP on 02.11.2016 for comments. Case is deferred to 20.12.2016.				

56	Case No.:8/16/80-ALC2/2016	Party Name: AKSHAR PRECISION TUBES PVT.LTD,	Meet No/Date:16/80-ALC2/2016 08.11.2016	Status: Deferred
	HQ File :01/80/050/00383/AM17/	RLA File :34/24/040/00027/AM17/	Lic.No/Date:3410042233 01.06.2016	Defer Date: 20.12.2016
Decision: The Committee noted that DIPP vide UO No.12/91/2016-TSW/56 dated 15/11/2016 has raised deficiency in the firm's application and decided to send it to the firm to furnish reply:-				
1. Information in respect of Sl. No. 3, 4, 5 & 11 of Standard Deficiency Format. 2. Detailed calculations for the quantity of import item at Sl. No. 3 supported by length and number of tubes in the export product.				
Case is deferred to 20.12.2016.				

57	Case No.:7/16/80-ALC2/2016	Party Name: SHREE GAYATRI HEALDS MFG. CO.	Meet No/Date:16/80-ALC2/2016 08.11.2016	Status: Deferred
	HQ File :01/80/050/00382/AM17/	RLA File :52/24/040/00013/AM17/	Lic.No/Date:5210041915 02.06.2016	Defer Date: 20.12.2016
Decision: The Committee noted that the firm's application has been forwarded to MSME on 02.11.2016 for comments. Case is deferred to 20.12.2016.				

58	Case No.:1/7/80-ALC2/2016	Party Name: IND-SPHINX PRECISION LTD.,	Meet No/Date:16/80- ALC2/2016 08.11.2016	Status: Deferred
	HQ File :01/80/050/00222/AM17/	RLA File :22/24/040/00018/AM17/	Lic.No/Date:2210015497 10.06.2016	Defer Date: 20.12.2016
	Decision: The committee noted that the firm and RA were issued reminder through email on 18.07.2016 and 30.08.2016 to forward 4 sets of hard copy of the application of the firm for consideration of the case and decided to send another reminder to them to send the same. Case is deferred to 20.12.2016.			

59	Case No.:9/16/80-ALC2/2016	Party Name: SHIV HYDROMET	Meet No/Date:16/80- ALC2/2016 08.11.2016	Status: Deferred
	HQ File :01/80/050/00384/AM17/	RLA File :24/24/040/00009/AM17/	Lic.No/Date:2410042006 24.06.2016	Defer Date: 20.12.2016
	Decision: The Committee noted that the firm's application has been forwarded to MSME on 02.11.2016 for comments. Case is deferred to 20.12.2016.			

60	Case No.:1/10/80-ALC2/2016	Party Name: KOSO INDIA PRIVATE LIMITED	Meet No/Date:16/80- ALC2/2016 08.11.2016	Status: Deferred
	HQ File :01/80/050/00272/AM17/	RLA File :31/83/040/00039/AM17/	Lic.No/Date:3110066264 21.07.2016	Defer Date: 20.12.2016
	Decision: The Committee noted that the firm has not replied to the deficiency (raised by DIPP) letter dated 16.08.2016 sent to the firm on 07.10.2016 through email and decided to send final reminder to the firm to furnish reply failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 20.12.2016.			

61	Case No.:3/13/80-ALC2/2016	Party Name: ZENITH PRECISION PVT LTD .,	Meet No/Date:16/80- ALC2/2016 08.11.2016	Status: Deferred
	HQ File :01/80/050/00344/AM17/	RLA File :07/24/040/00142/AM17/	Lic.No/Date:0710110157 26.07.2016	Defer Date: 20.12.2016
	Decision: The Committee noted that the firm's application has been forwarded to MSME on 20.09.2016 for comments. Case is deferred to 20.12.2016.			

62	Case No.:7/13/80-ALC2/2016	Party Name: DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:16/80- ALC2/2016 08.11.2016	Status: Approved
	HQ File :01/80/050/00348/AM17/	RLA File :05/23/040/00208/AM17/	Lic.No/Date:0510399364 05.08.2016	
	Decision: The committee decided to ratify the norms based upon the written recommendation of DHI vide UO dated 15.11.2016 (Copy to be sent to the firm and RA). RA may take further necessary action accordingly.			

63	Case No.:6/13/80-ALC2/2016	Party Name: GLOBE HI-FABS LLP	Meet No/Date:16/80- ALC2/2016	Status: Deferred
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		08.11.2016	
HQ File :01/80/050/00347/AM17/	RLA File :05/23/040/00213/AM17/	Lic.No/Date:0510399446 11.08.2016	Defer Date: 20.12.2016
Decision: The Committee noted that the firm's application has been forwarded to MSME on 20.09.2016 for comments. Case is deferred to 20.12.2016.			

	Case No.:8/13/80-ALC2/2016	Party Name: TECHNOMEC ROLL MANUFACTURING COMPANY PVT. LTD.,	Meet No/Date:16/80- ALC2/2016 08.11.2016	Status: Deferred
64	HQ File :01/80/050/00349/AM17/	RLA File :08/24/040/00195/AM17/	Lic.No/Date:0810138478 12.08.2016	Defer Date: 20.12.2016
Decision: The Committee noted that application of the firm was earlier sent to DIPP on 20.09.2015 for comments. However, DIPP has informed that the case pertains to DHI. Accordingly, NC decided to send the case to DHI for examination and comments. Case is deferred to 20.12.2016.				

	Case No.:9/13/80-ALC2/2016	Party Name: TERUMO PENPOL PRIVATE LIMITED	Meet No/Date:16/80- ALC2/2016 08.11.2016	Status: Deferred
65	HQ File :01/80/050/00350/AM17/	RLA File :53/24/040/00012/AM17/	Lic.No/Date:5310019203 26.08.2016	Defer Date: 20.12.2016
Decision: The Committee noted that the firm's application has been forwarded to MSME (Chemical) on 20.09.2016 for comments. Case is deferred to 20.12.2016.				

	Case No.:17/16/80-ALC2/2016	Party Name: SHAKTI PUMPS (INDIA) LTD.,	Meet No/Date:16/80- ALC2/2016 08.11.2016	Status: Deferred
66	HQ File :01/80/050/00392/AM17/	RLA File :56/24/040/00018/AM17/	Lic.No/Date:5610004985 30.08.2016	Defer Date: 20.12.2016
Decision: The Committee noted that the firm's application has been forwarded to DIPP on 02.11.2016 for comments. Case is deferred to 20.12.2016.				

	Case No.:18/16/80-ALC2/2016	Party Name: SHAKTI PUMPS (INDIA) LTD.,	Meet No/Date:16/80- ALC2/2016 08.11.2016	Status: Deferred
67	HQ File :01/80/050/00393/AM17/	RLA File :56/24/040/00029/AM17/	Lic.No/Date:5610004986 30.08.2016	Defer Date: 20.12.2016
Decision: The Committee noted that the firm's application has been forwarded to DIPP on 02.11.2016 for comments. Case is deferred to 20.12.2016.				

	Case No.:19/16/80-ALC2/2016	Party Name: SHAKTI PUMPS (INDIA) LTD.,	Meet No/Date:16/80- ALC2/2016 08.11.2016	Status: Deferred
68	HQ File :01/80/050/00394/AM17/	RLA File :56/24/040/00030/AM17/	Lic.No/Date:5610004984 30.08.2016	Defer Date: 20.12.2016
Decision: The Committee noted that the firm's application has been forwarded to DIPP on 02.11.2016 for comments. Case is deferred to 20.12.2016.				

69	Case No.:12/16/80-ALC2/2016	Party Name: PLANSEE INDIA HIGH PERFORMANCE MATERIALS PVT LTD	Meet No/Date:16/80- ALC2/2016 08.11.2016	Status: Approved
	HQ File :01/80/050/00387/AM17/	RLA File :07/24/040/00164/AM17/	Lic.No/Date:0710110364 02.09.2016	
	Decision: The committee decided to ratify the norms based upon the written recommendation of DIPP vide ID No. 12/91/2016-TSW/69 dated 15.11.2016 as under:- 1. Quantity of import items at Sl. No. 1 may be allowed as 505 Kgs. as 1.01 Kgs./Kg. content in the export item. 2. Quantity of import items at Sl. No. 2 may be allowed as applied for. RA may take further necessary action accordingly.			

70	Case No.:14/16/80-ALC2/2016	Party Name: MOTHERSON SUMI SYSTEMS LIMITED	Meet No/Date:16/80- ALC2/2016 08.11.2016	Status: Deferred
	HQ File :01/80/050/00389/AM17/	RLA File :05/24/040/00263/AM17/	Lic.No/Date:0510399606 02.09.2016	Defer Date: 20.12.2016
	Decision: The Committee noted that the firm's application has been forwarded to MSME (Chemical) on 02.11.2016 for comments. Case is deferred to 20.12.2016.			

71	Case No.:15/16/80-ALC2/2016	Party Name: MOTHERSON SUMI SYSTEMS LIMITED	Meet No/Date:16/80- ALC2/2016 08.11.2016	Status: Deferred
	HQ File :01/80/050/00390/AM17/	RLA File :05/24/040/00270/AM17/	Lic.No/Date:0510399607 02.09.2016	Defer Date: 20.12.2016
	Decision: The Committee noted that the firm's application has been forwarded to MSME (Chemical) on 02.11.2016 for comments. Case is deferred to 20.12.2016.			

72	Case No.:13/16/80-ALC2/2016	Party Name: FABRIMAX ENGINEERING PRIVATE LIMITED,	Meet No/Date:16/80- ALC2/2016 08.11.2016	Status: Deferred
	HQ File :01/80/050/00388/AM17/	RLA File :50/24/040/00009/AM17/	Lic.No/Date:5010002300 15.09.2016	Defer Date: 20.12.2016
	Decision: The Committee noted that application of the firm was earlier sent to MSME for comments. However, MSME has informed that the case pertains to DIPP. Accordingly, NC decided to send the case to DIPP for examination and comments. Case is deferred to 20.12.2016.			

73	Case No.:4/13/80-ALC2/2016	Party Name: SIRIA IMPEX PVT.LTD.	Meet No/Date:16/80- ALC2/2016 08.11.2016	Status: Closed
	HQ File :01/80/050/00345/AM17/	RLA File :05/24/040/00292/AM17/	Lic.No/Date:0510399762 19.09.2016	
	Decision: The Committee noted that CLA, New Delhi vide their letter No.05/24/40/00292/AM-17/ZALC-II/CLA dated 21.10.2016 has informed that the above mentioned AA has been issued on repeat basis and accordingly decided to close the case. RA may take further necessary action accordingly.			

74	Case No.:10/16/80-ALC2/2016	Party Name: LMT INDIA PVT LTD.	Meet No/Date:16/80-ALC2/2016 08.11.2016	Status: Approved
	HQ File :01/80/050/00385/AM17/	RLA File :31/83/040/00085/AM17/	Lic.No/Date:3110066350 26.09.2016	
	Decision: Shri Pramod C. Orpe, Chairman and Shri Vinay Mathur, Senior Manager (Engg.) of the firm attended 'Personal Hearing' and explained their import/export items. As requested by the firm, the committee decided to ratify the norms as per decision in respect of AA No. 3110065291 dated 24.02.2015 on repeat basis, decided in Meeting No.15/17 dated 25.10.2016. Accordingly, norms may be modified as per SION C-929. RA may take further necessary action accordingly.			

75	Case No.:1/16/80-ALC2/2016	Party Name: LUBI INDUSTRIES LLP.	Meet No/Date:16/80-ALC2/2016 08.11.2016	Status: Deferred
	HQ File :01/80/050/00376/AM17/	RLA File :08/24/040/00282/AM17/	Lic.No/Date:0810138873 18.10.2016	Defer Date: 20.12.2016
	Decision: The Committee noted that hard copy of the firm's application has been not been received and decided to send reminder to the firm and RA to forward 4 sets of application to DGFT HQ for consideration of the case. Case is deferred to 20.12.2016.			

S.No.431

Case No. A/R-48	M/s. Pranita Engineering Solutions Pvt. Ltd.,	HQF.No.01/80/162/00101/AM15/DE S.I	Lic. No. & date
Meeting No.16/17		RLA, No.07/24/040/00187/AM09	0710059077
Date: 08.11.2016		Request for fixation of norms.	dt.13.08.2008
Decision: The Committee noted that valuation report received from MSME Bangalore has been sent to MSME on 03.08.2015 followed by reminder on 08.01.2016 for examination and comments. Case is deferred to 20.12.2016.			

S.No.432

Case No. A/R-150	M/s. Poly Medicure Ltd.,	HQF.No.01/81/050/00071/AM15/D ES-I	Lic. No. & date
Meeting No.16/17		RLA, No.05/24/040/00447/AM14	0510380665
Date: 08.11.2016		Request for revision of norms.	dt.03.03.2014
Decision: The Committee noted that firm's request dated 30.09.2014 has been sent to C&PC comments on 05.02.2015 followed by reminder through DO letter dated 23.07.2015 and 29.12.2015 to JS, C&PC to expedite comments. Case is deferred to 20.12.2016.			

S.No.434

Case No. A/R-144	M/s. L&T-MHI Boilers Pvt. Ltd., Mumbai	HQF.No.01/80/050/00815/AM11/D ES.I	Lic. No. & date
Meeting No.16/17		RLA, No.03/95/040/00824/AM11	0310610931
Date: 08.11.2016		Request for amendment of norms	dt.13.01.2011
Decision: The Committee noted that the firm's reply dated 04.07.2016 has been sent to DHI on 05.07.2016 for examination and comments. Case is deferred to 20.12.2016.			

S.No.435

Case No. A/R-145	M/s. Larsen and Toubro Ltd., Mumbai	HQF.No.01/80/050/00417/AM12/D ES.I	Lic. No. & date
Meeting No.16/17		RLA, No.03/95/040/00648/AM12	0310665958
Date: 08.11.2016		Request for amendment of norms.	dt.18.11.2011
Decision: The Committee noted that the firm vide their letter dated 14.10.2016 has withdrawn their request for reconsideration of the case and accordingly decided to close the case.			
RA may take further necessary action accordingly.			

S.No.436

Case No. A/R-146	M/s. Larsen and Toubro Ltd., Mumbai	HQF.No.01/80/050/00171/AM13/D ES.I	Lic. No. & date
Meeting No.16/17		RLA, No.03/95/040/00087/AM13	0310697187
Date: 08.11.2016		Request for amendment of norms	dt.01.06.2012
Decision: The Committee noted that the firm's reply dated 18.09.2015 has been sent to DHI on 08.01.2016 for examination and comments. Case is deferred to 20.12.2016.			

S.No.437

Case No. A/R-148	M/s. Larsen and Toubro Ltd., Mumbai	HQF.No.01/80/050/00170/AM12/D ES.I	Lic. No. & date
Meeting No.16/17		RLA, No.03/95/040/00166/AM152	0310640468
Date: 08.11.2016		Request for amendment of norms	dt.05.07.2011
Decision: The Committee noted that the firm's reply dated 04.07.2016 has been sent to DHI on 05.07.2016 for examination and comments. Case is deferred to 20.12.2016.			

S.No.438

Case No. A/R-157	M/s. Radiant Industries, Pune	HQF.No.01/80/050/00394/AM12/DE S.I	Lic. No. & date
Meeting No.16/17		RLA, No.31/83/040/00183/AM12	3110051726
Date: 08.11.2016		Request for revision of norms	dt.07.12.2011
Decision: The Committee noted that the firm's request for revision of norms has been sent to DHI on 01.03.2016 for comments. Case is deferred to 20.12.2016.			

S.No.439

Case No. A/R-163	M/s. Boysen	HQF.No.01/80/050/00138/AM16/DES.I	Lic. No. & date
Meeting No.16/17	India Ltd., Utter	RLA, No.05/23/040/00096/AM16	0510394521
Date: 08.11.2016	Pradesh	Request for fixation of norms	dt.10.06.2015
Decision: The Committee noted that the firm's request dated 02.01.2016 has been sent to MSME on 23.02.2016 for comments. Case is deferred to 20.12.2016.			

S.No.440

Case No. A/R-164	M/s. BIO-TECH Vision	HQF.No.01/80/050/00120/AM16/DE S.I	Lic. No. & date
Meeting No.16/17	Care Pvt.	RLA, No.08/24/040/00023/AM16	0810135195
Date: 08.11.2016	Ltd., Ahmedabad	Request for revision of norms	dt.06.05.2015
Decision: The Committee noted that the firm's request dated 02.01.2016 has been sent to MSME on 23.02.2016 for comments. Case is deferred to 20.12.2016.			

S.No.441

Case No. A/R-32	M/s. Larsen & Toubro	HQF.No.01/80/050/00351/AM16/DE S.I	Lic. No. & date
Meeting No.16/17	Limited,	RLA, No.03/95/050/00249/AM16	0310798796
Date: 08.11.2016	Mumbai	Request for revision of norms	dt.10.09.2015
Decision: The Committee noted that the Applicant has submitted multiple requests for amendment in norms. In some of the items, quantities applied are more than what has been mentioned in the AA. The Committee decided to advise the firm to send a consolidated application for amendment through RA along with justification for the same. Case is deferred to 20.12.2016.			

S.No.442

Case No. A/R-35	M/s. Arioli Textiles	HQF.No.01/80/050/00211/AM15/DE S.I	Lic. No. & date
Meeting No.16/17	Machinery Pvt.	RLA, No.34/21/040/00090/AM15	3410040214
Date: 08.11.2016	Ltd., Vadodara	Request for fixation of norms	dt.06.06.2014
Decision: The Committee noted that the firm's request dated 29.03.2016 has been sent to MSME on 19.05.2016 for comments. Case is deferred to 20.12.2016			

S.No.443

Case No. A/R-36	M/s. Freedom Ophthalmic	HQF.No.01/80/050/00526/AM15/DE S.I	Lic. No. & date
Meeting No.16/17	Pvt. Ltd.,	RLA, No.04/24/040/00231/AM15	0410159838
Date: 08.11.2016	Hosur(TN)	Request for revision of norms	dt.04.12.2014

Decision: The Committee noted that the MSME (Chemical) vide OM No.TL-12024/30/2016-GC and F-DCMSME dated 23.08.2016 has provided their comments. NC decided to defer the case for the next meeting with all relevant papers. Case is deferred to 20.12.2016.

S.No.444

Case No. A/R-37	M/s. Larsen & Toubro Limited, Mumbai	HQF.No.01/80/050/00403/AM14/DES.I	Lic. No. & date
Meeting No.16/17		RLA, No.03/95/050/00525/AM14	0310756062
Date: 08.11.2016		Request for amendment of norms	dt.20.10.2013

Decision: The committee decided to modify the norms based upon the written recommendation of DIPP vide ID No. 12/80/2016-TSW/94-A/R dated 30.09.2016 as under:-

1. Net Fabricated weights of 1070 MT & 813.48 MT may be specified with the quantities of export products at Sl. No. 1 & 2 respectively.
2. Quantity of import item at Sl. No. 1 may be allowed as 556527 Kgs. as 1.03/Kgs./Kg. content in the export products
3. Quantity of import item at Sl. No. 2 may be allowed as 241582 Kgs. as 1.08/Kgs./Kg. content in the export products after taking 1/3rd recovery from scrap.
4. Quantity of import item at Sl. No. 4 may be allowed as 24 Nos.(478.111 MT) on net to net basis with accountability clause.
5. Quantities of import items at Sl. No. 9, 10, 11 & 12 (welding Consumables) may be allowed as 48952 Kgs., 25000 Kgs, 140510 Kgs. & 189467 Kgs. respectively.
6. Import item at Sl. No. 17 may be deleted as requested by the firm
7. Import item at Sl. No. 19 may be allowed on net to net basis with accountability clause.

RA may take further necessary action accordingly.

S.No.445

Case No. A/R-51	M/s. Minda Silca Engineering Ltd., Greater Noida	HQF.No.01/80/050/01764/AM09/DE S.I	Lic. No. & date
Meeting No.16/17		RLA, No.05/24/040/00706/AM09	0510235844
Date: 08.11.2016		Request for correction in export /import quantity of norms	dt.05.02.2009

Decision: The Committee noted that the firm's request was earlier sent to DHI on 30.06.2016 for comments. However, DHI has informed that the case pertains to MSME. Accordingly, NC decided to send the case to MSME for examination and comments.

Case is deferred to 20.12.2016.

S.No.446

Case No. A/R-54	M/s. Dee Development Engineers Ltd., Faridabad	HQF.No.01/80/050/00792/AM08/DE S.I	Lic. No. & date
Meeting No.16/17		RLA, No.05/24/040/00238/AM07	0510205473
Date: 08.11.2016		Request for ratification of norms	dt.27.06.2007

Decision: The Committee noted that the firm's request dated 14.05.2016 has been sent to DHI on 30.06.2016 for comments. Case is deferred to 20.12.2016.

S.No.447

Case No. A/R-61	M/s. Tema India Ltd.,	HQF.No.01/80/050/00236/AM16/DE S.I	Lic. No. & date
Meeting No.16/17	Mumbai	RLA, No.03/95/040/00286/AM16	0310797164
Date: 08.11.2016		Request for fixation of norms	dt.10.07.2015
Decision: The Committee noted that the firm has not replied to the deficiency (raised by DIPP) letter dated 30.09.2016 sent to the firm on 18.10.2016 through email and decided to send final reminder to the firm to furnish reply failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 20.12.2016.			

S.No.448

Case No. A/R-81	M/s. TPP Boilers Pvt. Ltd., Mumbai	HQF.No.01/80/050/00037/AM17/DE S.I	Lic. No. & date
Meeting No.16/17		RA.F.No.03/95/040/00696/AM16	0310801039
Date: 08.11.2016		Request for revision of norms	dt.15.12.2015
Decision: The Committee noted that the firm's request dated 25.05.2016 has been sent to DHI on 11.08.2016 for comments. Case is deferred to 20.12.2016.			

S.No.449

Case No. A/R-95	M/s. Motherson Sumi Systems Ltd., New Delhi	HQF.No.01/80/050/00386/AM16/DE S.I	Lic. No. & date
Meeting No.16/17		RA.F.No.05/24/040/00382/AM16	0510396342
Date: 08.11.2016		Request for fixation of norms	dt.16.11.2015
Decision: The Committee noted that the firm's request dated 25.05.2016 has been sent to MSME (Chemical) on 16.09.2016 for comments. Case is deferred to 20.12.2016.			

S.No.450

Case No. A/R-96	M/s. Motherson Sumi Systems Ltd., New Delhi	HQF.No.01/80/050/00383/AM16/DE S.I	Lic. No. & date
Meeting No.16/17		RA.F.No.05/24/040/00370/AM16	0510396303
Date: 08.11.2016		Request for fixation of norms	dt.10.11.2015
Decision: The Committee noted that the firm's request dated 18.08.2016 has been sent to MSME (Chemical) on 16.09.2016 for comments. Case is deferred to 20.12.2016.			

S.No.451

Case No. A/R-97	M/s. Motherson Sumi Systems Ltd., New Delhi	HQF.No.01/80/050/00384/AM16/DE S.I	Lic. No. & date
Meeting No.16/17		RA.F.No.05/24/040/00371/AM16	0510396302
Date: 08.11.2016		Request for fixation of norms	dt.10.11.2015
Decision: The Committee noted that the firm's request dated 21.07.2016 has been sent to MSME (Chemical) on 16.09.2016 for comments. Case is deferred to 20.12.2016.			

S.No.452

Case No. A/R-98	M/s. Doowon	HQF.No.01/80/050/00148/AM17/DES.I	Lic. No. & date
Meeting No.16/17	Automotive	RA.F.No.04/24/040/00195/AM16	0410161438
Date: 08.11.2016	Systems India Pvt. Ltd., Kanchipuram (TN)	Request for revision of norms	dt.17.12.2015
Decision: The Committee noted that the firm's request dated 22.08.2016 has been sent to MSME on 16.09.2016 for comments. Case is deferred to 20.12.2016.			

S.No.453

Case No. A/R-99	M/s.Xytel India Pvt. Ltd., Pune	HQF.No.01/80/050/00880/AM17/DES.I	Lic. No. & date
Meeting No.16/17		RA.F.No.31/24/040/00269/AM11 RA.F.No.31/24/040/00256/AM11 RA.F.No.31/24/040/00114/AM11 RA.F.No.31/24/040/00108/AM11 <u>RA.F.No.31/24/040/00413/AM11</u> Request for fixation of norms	(i) 3110047258 dt.08.03.2011 (ii) 3110047133 dt.28.02.2011 (iii) 3110044621 dt.07.09.2010 (iv) 3110044548 dt.01.09.2010 (v) 3110047799 dt.11.04.2011

Decision: The committee deliberated on the cases and decided to ratify the norms. Import items in all the AAs mentioned above may allowed as under:-

1. **AA No.3110047258 dated 08.03.2011.**

- (i) Item at S.No.1 to 117, 119,120, 131 to 136, 138 to 173 and 177 as per GN-4 of Engineering Products.
- (i) Item at S.No. 118, 121 to 130, 137, 174 to 176 on net to net basis with accountability clause.

2. **AA No.3110047133 dated 28.02.2011.**

- (i) Item at S.No.1 to 99 and 103 to 112 as per GN-4 of Engineering Products.
- (ii) Item at S.No. 100 to 102 on net to net basis with accountability clause.

3. **AA No.3110044621 dated 07.09.2010.**

- (i) Item at S.No.1 to 183, 186, 188, 192 and 193 as per GN-4 of Engineering Products.
- (iii) Item at S.No. 184, 185 and 189 to 191 on net to net basis with accountability clause.

4. **AA No.3110044548 dated 01.09.2010.**

- (i) Item at S.No.1 to 188, 192 to 246 as per GN-4 of Engineering Products.

- (ii) Item at S.No. 189 to 191 and 247 to 255 on net to net basis with accountability clause.

5. AA No.3110047799 dated 11.04.2011.

- (iv) Item at S.No.1 to 61 and 64 to 66 as per GN-4 of Engineering Products.
(v) Item at S.No. 62 to 63 on net to net basis with accountability clause.

RA may take further necessary action accordingly.

S.No.454

S.No.454			
Case No. A/R – 125	M/s Shakti Pumps (I) Ltd., Bhopal	F.No.01/80/050/000353/AM17/DES.I	Lic. No. and date
Meeting No.16/17		RLA No.04/24/040/00482/AM07	5610004972
Date: 08.11.2016		Request for amendment of norms.	dt.09.08.2016
Decision: The Committee noted that the firm's request dated 28.10.2016 has been sent to DIPP on 04.11.2016 for comments. Case is deferred to 20.12.2016.			

S.No.455

S.No.455			
Case No. A/R – 126	M/s Bharat Heavy Electricals Limited, Chennai	F.No.01/81/162/672/AM08/DES.I/Pt. File	Lic. No. and date
Meeting No.16/17		RLA No.04/24/040/00482/AM07	0410089879
Date: 08.11.2016		Request for amendment in export product weight of norms.	dt.08.06.2007
Decision: The Committee noted that the firm's request dated 07.10.2016 has been sent to DHI on 04.11.2016 for comments. Case is deferred to 20.12.2016.			

S.No.456

S.No.456			
Case No. A/R – 127	M/s Bharat Heavy Electricals Limited, Chennai	F.No.01/80/050/00440/AM12/DES.I	Lic. No. and date
Meeting No.16/17		RLA No.04/24/040/00217/AM12	0410131227
Date: 08.11.2016		Request for amendment in export product weight of norms.	dt.02.12.2011
Decision: The Committee noted that the firm's request dated 07.10.2016 has been sent to DHI on 04.11.2016 for comments. Case is deferred to 20.12.2016.			

S.No.457

S.No.457

Case No. A/R – 128	M/s Bharat Heavy Electricals Limited, Tiruchirapalli	F.No.01/80/050/00413/AM12/DES.I	Lic. No. and date
Meeting No.16/17		RLA No.04/24/040/00215/AM12	0410130775
Date: 08.11.2016		Request for amendment in export product weight of norms.	dt.23.11.2011
Decision: The Committee noted that the firm's request dated 07.10.2016 has been sent to DHI on 04.11.2016 for comments. Case is deferred to 20.12.2016.			

S.No.458

Case No. A/R – 129	M/s Bharat Heavy Electricals Limited, Tiruchirapalli	F.No.01/80/050/00152/AM11/DES.I	Lic. No. and date
Meeting No.16/17		RLA No.04/24/040/00033/AM11	0410114086
Date: 08.11.2016		Request for amendment in export product weight of norms	dt.28.05.2010
Decision: The Committee noted that the firm’s request dated 07.10.2016 has been sent to DHI on 04.11.2016 for comments. Case is deferred to 20.12.2016.			

S.No.459

Case No. A/R – 130	M/s Bharat Heavy Electricals Limited, Chennai	F.No.01/80/050/00906/AM11/DES.I	Lic. No. and date
Meeting No.16/17		RLA No.04/24/040/00297/AM11	0410121519
Date: 08.11.2016		Request for amendment in export product weight of norms	dt.10.02.2011
Decision: The Committee noted that the firm’s request dated 07.10.2016 has been sent to DHI on 04.11.2016 for comments. Case is deferred to 20.12.2016.			

S.No.460

Case No. A/R – 131	M/s Bharat Heavy Electricals Limited, Tiruchirapalli	F.No.01/80/050/00491/AM10/DES.I	Lic. No. and date
Meeting No.16/17		RLA No.04/24/040/00069/AM10	0410107827
Date: 08.11.2016		Request for amendment in export product weight of norms.	dt.15.09.2009
Decision: The Committee noted that the firm’s request dated 07.10.2016 has been sent to DHI on 04.11.2016 for comments. Case is deferred to 20.12.2016.			

S.No.461

Case No. A/R – 132	M/s Bharat Heavy Electricals Limited, Tiruchirapalli	F.No.01/80/050/00853/AM10/DES.I	Lic. No. and date
Meeting No.16/17		RLA No.04/24/040/00322/AM10	0410112742
Date: 08.11.2016		Request for amendment in export product weight of norms.	dt 29.03.2010
Decision: The Committee noted that the firm's request dated 07.10.2016 has been sent to DHI on 04.11.2016 for comments. Case is deferred to 20.12.2016.			

S.No.462

Case No. A/R – 133	M/s Bharat Heavy Electricals Limited, Tiruchirapalli	F.No.01/80/050/00757/AM10/DES.I	Lic. No. and date
Meeting No.16/17		RLA No.04/24/040/00246/AM10	0410110530
Date: 08.11.2016		Request for amendment in export product weight of norms.	dt.04.01.2010

Decision: The Committee noted that the firm's request dated 07.10.2016 has been sent to DHI on 04.11.2016 for comments. Case is deferred to 20.12.2016.

S.No.463

S.No.463			
Case No. A/R – 134	M/s Bharat Heavy Electricals Limited, Hyderabad	F.No.01/80/050/00876/AM11/DES.I	Lic. No. and date
Meeting No.16/17		RLA No.09/24/040/00553/AM11	0910045827
Date: 08.11.2016		Request for revision/amendment of norms.	dt.07.03.2011
Decision: The Committee noted that the firm's request dated 07.10.2016 has been sent to DHI on 04.11.2016 for comments. Case is deferred to 20.12.2016.			

S.No.464

S.No.464			
Case No. A/R – 135	M/s L&T – MHI Turbine Generators Pvt. Ltd., Mumbai	F.No.01/80/050/00391/AM14/DES.I	Lic. No. and date
Meeting No.16/17		RLA No.03/95/040/00078/AM13	0310753791 dt.15.10.2013
Date: 08.11.2016		Request for revision/amendment of norms.	
Decision: The Committee noted that the firm's request dated 11.08.2016 has been sent to DHI on 04.11.2016 for comments. Case is deferred to 20.12.2016.			

S.No.465

S.No.465			
Case No. A/R – 136	M/s Azad Engineering Pvt. Ltd., Hyderabad	F.No.01/80/050/00305/AM16/DES.I	Lic. No. and date
Meeting No.16/17		RLA No.09/24/040/00428/AM16	0910062808
Date: 08.11.2016		Request for fixation of norms.	dt.02.11.2015
Decision: The Committee noted that the firm's request dated 22.08.2016 has been sent to DHI on 04.11.2016 for comments. Case is deferred to 20.12.2016.			

S.No.466

S.No.466			
Case No. A/R – 137	M/s Diligent SCM Solutions Private Limited, Secunderabad, AP.	F.No.01/80/050/00106/AM16/DES.I	Lic. No. and date
Meeting No.16/17		RLA No.09/24/040/00129/AM16	0910062161
Date: 08.11.2016		Request for fixation of norms.	dt.10.06.2015
Decision: The Committee noted that the firm's request dated 01.09.2016 has been sent to MSME on 04.11.2016 for comments. Case is deferred to 20.12.2016.			

S.No.467

S.No.467			
Case No. A/R – 138	M/s MVS Engineering Ltd., New Delhi	F.No.01/80/050/00062/AM14/DES.I	Lic. No. and date
Meeting No.16/17		RLA No.05/24/040/00483/AM13	0510350651
Date: 08.11.2016		Request for fixation of norms.	dt.03.04.2013
Decision: The Committee noted that the firm's request dated 09.03.2016 has been sent to DIPP on 04.11.2016 for comments. Case is deferred to 20.12.2016.			

CORRIGENDUM TO MINUTES OF MEETING No.15/80 DATED 25.10.2016

The typographical errors have been corrected in the minutes related to the following two cases in the above mentioned Minutes dated 25.10.2016 and corrected minutes are given as under:-

Case No.: 66/8/80-ALC2/2015	Party Name: POLY MEDICURE LTD.	Meet No/Date:15/80- ALC2/2016 25.10.2016	Status: Approved
HQ File :01/80/050/00172/AM16/	RLA File :05/24/040/00132/AM16/	Lic.No/Date:0510394668 23.06.2015	
Decision: The committee decided to ratify the norms in line with their earlier AA 19 No.0510381645 dated 12.03.2014 as under:- Import item No.1 to 11, 13,14 and 17:- On repeat basis as per AA No.0510381645 dated 12.03.2014 Import item No.12, 15 and 16: Net + 2%; and Import item No.18 & 19:- As per packing policy. RA may take further necessary action accordingly.			

S.No.430

Case No. A/R-89	M/s. Larsen & Toubro Limited, Mumbai	HQF.No.01/80/050/01664/AM09/DES.I	Lic. No. & date 0310501993 dt.09.01.2009
Meeting No.15/17		RA.F.No.03/95/040/00828/AM09	
Date: 25.10.2016		For correction of export weight of norms	

Decision: The committee decided to accept the request of the firm dated 08.01.2016 regarding correction in export product weight (copy to be sent to the firm and RA).

RA may take further necessary action accordingly.

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8/11/2016

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 08/11/2016 - Case No. 71/3/80 (M/s Aeroto Boldrocchi India Pvt. Limited) (Advance Authorization No. 0410156176 dated 12.03.2014)

Advance Authorisation may be ratified as under:

1. Net export weight of 12781 Kgs. may be specified with the quantity of export item.
2. Quantities of import items at Sl. No. 1 to 12 may be allowed on net to net basis with accountability clause.
3. Word "Relevant" may be prefixed with the description of import items at Sl. No. 13 to 17.
4. Quantities of import items at Sl. No. 13 to 17 may be allowed as 425 Kgs., 609 Kgs., 7905 Kgs., 2660 Kgs. & 810 Kgs. respectively as 1.05 Kgs./Kg. content in the export item.

Norms committee may take a view

15/11/2016

(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/91/2016-TSW/3 dated 15/11/2016

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8/11/2016

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 08/11/2016 - Case No. 72/3/80 (M/s Aeroto Boldrocchi India Pvt. Limited) (Advance Authorization No. 0410156209 dated 13.03.2014)

Advance Authorisation may be ratified as under:

1. Net export weight of export items at Sl. No. 1 & 2 put together may be specified as 125054 Kgs..
2. Quantities of import items at Sl. No. 1, 2 & 14 to 20 may be allowed on net to net basis with accountability clause.
3. Word "Relevant" may be prefixed with the description of import items at Sl. No. 3 to 13 & 21.
4. Quantities of import items at Sl. No. 3 to 8 may be allowed as 0.691 MT, 2.121 MT, 2.121 MT, 41.013 MT, 0.390 MT & 3.585 MT respectively as 1.05 Kgs./Kg. content in the export items.
5. Quantities of import items at Sl. No. 9 to 13 & 21 may be allowed as 1.071 MT, 0.312 MT, 0.626 MT, 2.268 MT, 0.378 MT & 5.733 MT respectively as 1.05 Kgs./Kg. content in the export items.

Norms committee may take a view


15/11/2016

(S. K. Jain)

Development Officer

Norms Committee I

DIPP No. 12/91/2016-TSW/4 dated 15/11/2016

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8/11/2016

Govt. Of India
Ministry of Micro Small & Medium Enterprises
Office of the Development Commissioner
Mechanical Division

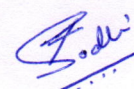
30(114)/15-ME

Subject: AA no 0410160639 dated 05.06.15 for M/s Interpump Hydraulics India Pvt Ltd.

The norms may be recommended as follows:-

- Total per unit weight (inclusive of indigenous inputs) for Sno 1 and 2 of items of export may be mentioned as 56.92 kg and 62.92 kg respectively.
- Sno 1 of items of import may be allowed for 52284 kg inclusive of 32.5% wastage after affecting 1/3rd recovery for wastage.
- Sno 2 of items of import may be allowed for 10953 kg inclusive of 32% wastage after affecting 1/3rd recovery for wastage.

This issue with the approval of Director (ME)



(K S Sodhi)
Asst Dir (ME)

Shri H. Das, FTDO, DGFT Udhyog Bhawan
O/o the DC(MSME) Uo note no 30(114)/15-ME dt 07.11.16

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8/11/2016

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 08/11/2016 - Case No. 11/6/80 (M/s Plansee India High Performance Materials Pvt Ltd.) (Advance Authorization No. 0710108727 dated 15.09.2015)

Firm may be asked to submit the following information:

1. Information in respect of Sl. No. 3, 4 & 11 of Standard Deficiency Format.
2. Sale price of Tungsten, Molybdenum and Tantalum scrap generated during the manufacturing process supported by documentary evidence like copies of sale invoices.

Norms committee may take a view

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15/11/2016

**(S. K. Jain)
Development Officer**

Norms Committee I

DIPP No. 12/91/2016-TSW/26 dated 15/11/2016

33
8/11/2016

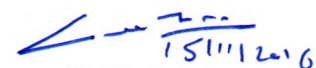
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 08/11/2016 - Case No. 6/16/80 (M/s Plansee India High Performance Materials Pvt Ltd.) (Advance Authorization No. 0710109348 dated 03.02.2016)

Firm may be asked to submit the following information:

1. Information in respect of Sl. No. 3, 4, 5 & 11 of Standard Deficiency Format.
2. Sale price of Tungsten and Tantalum scrap generated during the manufacturing process supported by documentary evidence like copies of sale invoices.

Norms committee may take a view


15/11/2016

(S. K. Jain)

Development Officer

Norms Committee I

DIPP No. 12/91/2016-TSW/33 dated 15/11/2016

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8/11/2016

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 08/11/2016 - Case No. 5/13/80 (M/s Rothe Erde India Pvt. Ltd) (Advance Authorization No. 3110066088 dated 23.03.2016)

Advance Authorisation may be ratified as under:

1. Net export weight of 161.424 MT may be specified with the quantity of export item.
2. Quantity of import item at Sl.No.1 may be allowed as 57 Nos. on net to net basis. However, duty free weight of this item may be allowed as 103.68 MT as 1.338 Kgs./Kg. content in export item after taking 20 % recovery.
3. Quantity of import item at Sl.No.2 may be allowed as 57 Nos. on net to net basis. However, duty free weight of this item may be allowed as 111.64 MT as 1.573 Kgs./Kg. content in export item after taking 20 % recovery.
4. Quantities of import items at Sl. No. 3 to 12 may be allowed on net to net basis with accountability clause.
5. Quantity of import item at Sl. No. 13 may be allowed on net to net basis as claimed by the firm.

Norms committee may take a view

✓ 15/11/2016

**(S. K. Jain)
Development Officer**

Norms Committee I

DIPP No. 12/91/2016-TSW/41 dated 15/11/2016

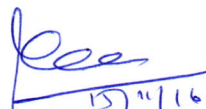
Department of Heavy Industry

43 862
8/11/2016

For NC-I Meeting dated 08/11/2016

ID No	AA No	Name	SION C- 1647/1742/ GN-4/Repeat
43	510398324	Dee Dev	Item 1 to 3,10-1.02 Kg/kg content in EP Item 4 to9- net to net ,GN4
62	510399364	Dee Dev	Item 1 to 3 – 1.02 Kg/kg content in EP

NC may take a view


(K.K.Tiwari)

Industrial Adviser

DyDGFT-DES-I



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53
8/11/2016

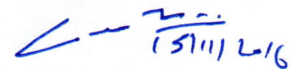
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 08/11/2016 - Case No. 3/16/80 (M/s Godrej & Boyce Manufacturing Company Limited) (Advance Authorization No. 0310805040 dated 31.05.2016)

Advance Authorization may be ratified as under:

1. Net Empty weight of each export item at Sl. No. 1 to 8 may be specified as 49.558 MT.
2. Word "Relevant" may be prefixed with the description of import items at Sl. No. 1 to 4.
3. Quantity of import item at Sl. No. 1 may be allowed as applied for i.e. 42248 Kgs. as 1.03 Kgs./kg. content in export items.
4. Quantity of import item at Sl. No. 2 may be allowed as applied for i.e. 23968 Kgs. as 1.03 Kgs./kg. content in export items.
5. Quantity of import item at Sl. No. 3 may be allowed as 72295 Kgs. as 1.05 Kgs./kg. content in export items.
6. Words " Size: 25.4 mm OD x 2.11 Thk(min)" may be suffixed with the description of import item at Sl. No. 4.
7. Quantity of import item at Sl. No. 4 may be allowed as 118026 Kgs. (85617 Mtrs.) inclusive of 2 % wastage.
8. Quantity of import item at Sl. No. 5 may be allowed as 40 Nos. on net to net basis. Duty free weight of this item may be allowed as 85218 Kgs. as 1.121 Kgs./kg. content in export items after taking 20 % recovery from scrap.
9. Quantity of import item at Sl. No. 6 may be allowed as 32 Nos. on net to net basis. Duty free weight of this item may be allowed as 61195 Kgs. as 1.387 Kgs./kg. content in export items after taking 20 % recovery from scrap
10. Quantities of import items at Sl. No. 7, 8 & 9 (welding consumables) may be allowed as 1544 Kgs each.
11. Quantities of import items at Sl. No. 10 & 11 (welding consumables) may be allowed as applied for i.e. 4648 Kgs. each.
12. Quantity of import item at Sl. No. 12 may be allowed as 6395 Kgs. (456 Nos.) on net to net basis.

Norms committee may take a view


(S. K. Jain)

Development Officer

Norms Committee I

DIPP No. 12/91/2016-TSW/53 dated 15/11/2016

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8/11/2016

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 08/11/2016 - Case No. 4/16/80 (M/s Godrej & Boyce Manufacturing Company Limited) (Advance Authorization No. 0310805057 dated 31.05.2016)

Advance Authorization may be ratified as under:

1. Net Empty weight of each export item at Sl. No. 1 to 8 may be specified as 49.092 MT.
2. Word "Relevant" may be prefixed with the description of import items at Sl. No. 1 to 5.
3. Quantity of import item at Sl. No. 1 may be allowed as applied for i.e. 24832 Kgs. as 1.03 Kgs./kg. content in export items.
4. Quantity of import item at Sl. No. 2 may be allowed as applied for i.e. 16896 Kgs. as 1.03 Kgs./kg. content in export items.
5. Quantity of import item at Sl. No. 3 may be allowed as applied for i.e. 70544 Kgs. as 1.048 Kgs./kg. content in export items .
6. Quantity of import item at Sl. No. 4 may be allowed as applied for i.e. 7400 Kgs. as 1.03 Kgs./kg. content in export items.
7. Words " Size: 25.4 mm OD x 2.11 Thk(min)" may be suffixed with the description of import item at Sl. No. 5.
8. Quantity of import item at Sl. No. 5 may be allowed as 115819 Kgs. (85617 Mtrs.) inclusive of 2 % wastage.
9. Quantity of import item at Sl. No. 6 may be allowed as 40 Nos. on net to net basis. Duty free weight of this item may be allowed as 84068 Kgs. as 1.116 Kgs./kg. content in export items after taking 20 % recovery from scrap.
10. Quantity of import item at Sl. No. 7 may be allowed as 32 Nos. on net to net basis. Duty free weight of this item may be allowed as 62630 Kgs. as 1.402 Kgs./kg. content in export items after taking 20 % recovery from scrap
11. Quantities of import items at Sl. No. 8, 9 & 10 (welding consumables) may be allowed as 1360 Kgs each.
12. Quantities of import items at Sl. No. 11& 12 (welding consumables) may be allowed as applied for i.e. 4720 Kgs. each.
13. Quantity of import item at Sl. No. 13 may be allowed as 6752 Kgs. (456 Nos.) on net to net basis.

Norms committee may take a view

15/11/2016

(S. K. Jain)

Development Officer

Norms Committee I

DIPP No. 12/91/2016-TSW/54

dated 15/11/2016

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8/11/2016

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 08/11/2016 - Case No. 8/16/80 (M/s Akshar Precision Tubes Pvt. Limited) (Advance Authorization No. 3410042233 dated 01.06.2016)

Firm may be asked to submit the following information:

1. Information in respect of Sl. No. 3, 4, 5 & 11 of Standard Deficiency Format.
2. Detailed calculations for the quantity of import item at Sl. No. 3 supported by length and number of tubes in the export product.

Norms committee may take a view

15/11/2016

**(S. K. Jain)
Development Officer**

Norms Committee I

DIPP No. 12/91/2016-TSW/56 dated 15/11/2016

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8/11/2016

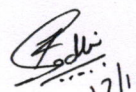
Govt of India
Ministry of Micro Small & Medium Enterprises
Office of the Development Commissioner
Mechanical Division

Subject: AA no 05210041915 dated 02.06.16 of M/s Shree Gayatri Healds Mfg Co.

The following needs to be clarified before norms can be fixed:-

- Detailed calculation as to how the quantity of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawing
- Weight of per unit export product.
- Weight of per unit import product.

This issues with approval of Director (ME).


(KSSodhi)
AD (ME)

Sh H. Das, FTDO, DGFT, Udhog Bhawan, New Delhi
UO No TL-13024/162/2016-MMM&A-DCMSME dated 17.11.16

Gov of India
Ministry of Micro Small & Medium Enterprises
Office of the Development Commissioner
Mechanical Division

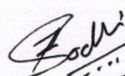
61
8/11/2016

Subject: AA 0710110157 dated 26.07.16 in respect of M/s Zenith Precision Pvt Ltd

The following information is required from the unit:-

- Detailed technical drawing with dimension of each export product, catalogue, if any may also be furnished.
- Per unit weight and number of each export product.
- Blank size of import product.
- Detailed calculation as to how the quantity of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawing.

This issue with the approval of Director(ME).


(KS Sodhi)
AD (ME)

Shri Haradhan Das, FTDO, DGFT Udyog Bhawan New Delhi
UO note no TL-13024/163/2016-MMM&A-DCMSME dated 17.11.16

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8/11/2016

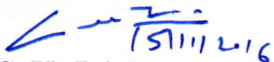
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 08/11/2016 - Case No. 12/16/80 (M/s Plansee India High Performance Materials Pvt Ltd.) (Advance Authorization No. 0710110364 dated 02.09.2016)

Advance Authorisation may be ratified as under:

1. Quantity of import items at Sl. No. 1 may be allowed as 505 Kgs. as 1.01 Kgs./Kg. content in the export item.
2. Quantity of import items at Sl. No. 2 may be allowed as applied for.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/91/2016-TSW/69 dated 15/11/2016

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8/11/2016

7/8/12/2891/16

GOVT OF INDIA
MINISTRY OF COMMERCE & INDUSTRIES
OFFICE OF THE ADDITIONAL DIRECTOR GENERAL OF FOREIGN TRADE
(CLA), A WING, LP BHAWAN, LP. ESTATE, NEW DELHI -110002

FILE NO.05/24/40/000292/AM-17/ZALC-II/CLA

DATED:

To

The Directorate General of Foreign Trade
Udyog Bhawan,
New Delhi-110001

(Attention: Sh. Narender Kumar, FTDO)

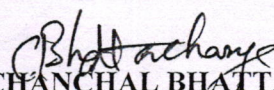
Product: -Engineering, NC-I

Subject : Ratification of norms in respect of Advance Authorisation No.0510399762 dt. 19.09.2016 issued under Para 4.7 HBP (Vol.1) to – M/s. Siria Impex P. Ltd., New Delhi. Meeting No.13/80 date 27.09.2016.

Sir,

Please refer to your File No.01/80/050/00345/AM17/DES-I dated 14.10.2016 on the above mentioned subject. In this connection, it is informed that the above mentioned advance authorisation has been issued on repeat basis in terms of Para 4.12 (vi) of HBP 2015-2020 against adhoc norms ratified vide Meeting No.23/80-ALC 2/2015 dt.16.02.2016. Therefore, copy of application was not sent to your office.

Yours faithfully,


(CHANCHAL BHATTACHARYA)
FOREIGN TRADE DEVELOPMENT OFFICER
FOR ADDITIONAL DIRECTOR GENERAL OF FOREIGN TRADE
Email : c.bhattacharya@nic.in
Telephone No.011-23379111 to113(Extn.114)

Sl. No. 444
8/11/2016

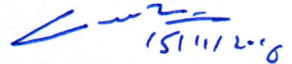
**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 08/11/2016 - Case No. A/R-37 (M/s Larsen & Toubro Limited)
(Advance Authorization No. 0310756062 dated 29.10.2013)**

Norms may be modified as under:

1. Net Fabricated weights of 1070 MT & 813.48 MT may be specified with the quantities of export products at Sl. No. 1 & 2 respectively.
2. Quantity of import item at Sl. No. 1 may be allowed as 556527 Kgs. as 1.03/Kgs./Kg. content in the export products
3. Quantity of import item at Sl. No. 2 may be allowed as 241582 Kgs. as 1.08/Kgs./Kg. content in the export products after taking 1/3rd recovery from scrap.
4. Quantity of import item at Sl. No. 4 may be allowed as 24 Nos.(478.111 MT) on net to net basis with accountability clause.
5. Quantities of import items at Sl. No. 9, 10, 11 & 12 (welding Consumables) may be allowed as 48952 Kgs., 25000 Kgs, 140510 Kgs.& 189467 Kgs. respectively.
6. Import item at Sl. No. 17 may be deleted as requested by the firm
7. Import item at Sl. No. 19 may be allowed on net to net basis with accountability clause.

Norms committee may take a view


15/11/2016

(S. K. Jain)

Development Officer

Norms Committee I

DIPP No. 12/91/2016-TSW/37-A/R dated 15/11/2016

CORRIGENDUM TO MINUTES OF MEETING No.15/80 DATED 25.10.2016

The typographical errors have been corrected in the minutes related to the following two cases in the above mentioned Minutes dated 25.10.2016 and corrected minutes are given as under:-

Case No.:66/8/80-ALC2/2015	Party Name: POLY MEDICURE LTD.	Meet No/Date:15/80- ALC2/2016 25.10.2016	Status: Approved
HQ File :01/80/050/00172/AM16/	RLA File :05/24/040/00132/AM16/	Lic.No/Date:0510394668 23.06.2015	
19 Decision: The committee decided to ratify the norms in line with their earlier AA No.0510381645 dated 12.03.2014 as under:- Import item No.1 to 11, 13,14 and 17:- On repeat basis as per AA No.0510381645 dated 12.03.2014 Import item No.12, 15 and 16: Net + 2%; and Import item No.18 & 19:- As per packing policy. RA may take further necessary action accordingly.			

S.No.430

Case No. A/R-89	M/s. Larsen & Toubro Limited, Mumbai	HQF.No.01/80/050/01664/AM09/DES.I	Lic. No. & date
Meeting No.15/17		RA.F.No.03/95/040/00828/AM09	0310501993 dt.09.01.2009
Date: 25.10.2016		For correction of export weight of norms	

Decision: The committee decided to accept the request of the firm dated 08.01.2016 regarding correction in export product weight (copy to be sent to the firm and RA).

RA may take further necessary action accordingly.
